All Communications should be addressed to Registrar (Vigilance)
Email id: rv-hc.cg@gov.in

HIGH COURT OF CHHATTISGARH AT BILASPUR

MEMORANDUM

No. 7267 / Vig. / 2024

Bilaspur, dated <u>04</u>/05/2024

To.

- (1) The District and Sessions Judge, Balod/ Baloda-Bazar/ Balrampur at Ramanujganj/ Bemetara/ Bastar at Jagdalpur/ Bilaspur/ Dakshin Bastar at Dantewara/ Dhamtari/ Durg/ Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Koriya (Baikunthpur)/ Korba/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur/ Surajpur/ Uttar Bastar (Kanker).
- (2) The Principal Judge/I Additional Principal Judge/II Additional Principal Judge/III Additional Principal Judge, Family Court, Bilaspur/ Durg/ Raipur/ Janjgir-Champa.
- (3) The Judge, Family Court Bastar (Jagdalpur)/ Balod/ Baloda-Bazar/ Bemetara/ Dakshin Bastar (Dantewara)/ Dhamtari/ Jashpur/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Kondagaon/ Korba/ Manedragarh/ Mungeli/ Mahasamund/ Raigarh/ Rajnandgaon/ Surajpur/ Surguja at Ambikapur.
- (4) The Special Judge under S.C. & S.T. (P.A.) Act, Bastar (Jagdalpur)/Bilaspur/Durg/Jashpur/Janjgir-Champa/Korba/Koriya (Baikunthpur)/Raigarh/Raipur/Rajnandgaon/Surguja at Ambikapur.
- (5) The Judge, Commercial Court (District Level), Raipur.

Sub: Regarding recirculate the prescribed proforma alongwith the said Circulars earlier issued for submitting the application regarding purchase/sale of the immovable/movable property following the provisions of Rule, 19 of the Chhattisgarh Civil Services (Conduct) Rules, 1965.

Ref: Circular no. 3960 dated 03.08.2005 and Circular no. 652 dated 20.01.2012.

On the subject and reference cited above, I am to recirculate the prescribed proformas alongwith the Circular no. 3960 dated 03.08.2005 and Circular no. 652 dated 20.01.2012 earlier issued by the High Court of Chhattisgarh with a request to circulate it to all the Subordinate Judges in your District for submitting their application regarding purchase/sale of the immovable/movable property following the provisions of Rule 19 of the Chhattisgarh Civil Services (Conduct) Rules, 1965.

Encl: As above.

(Alok Kumar)
Registrar (I. & E.) and (Vig.)

·Compendium of Instructions Issued by High Court of Chhattisgarh

(71)

Circular

Subject:- sell of movable or immovable property.

It is noticed that the Judicial Officers who want to sell out movable or immovable property do not submit the complete information about the said property, which causes delay in dealing the application.

I am to enclose herewith a copy of proforma with a requesting their application regarding sale of movable/immovable property the prescribed proforma.

By the order of Hon'ble Chief Justice

sd/-

(Arvind Shrivastva) Registrar General

{High Court of Chhattisgarh Bilaspur, Circular No.652/vig./2011, Bilaspur, dtd 20-01-2012}

Proforma

1.	Name of the Officer		
2.	Post held		
3.	Place of posting		
4.	Name of the sold article		
5(i)	To Whom the property		
	is sold/is being sold		4:
(ii)	Relation with the officer	r	
	in any		
6.	Name & Address of the	-	
	purchaser/would be pur	chaser	
7.	Cost of the article sold/		
	to be sold ."		

PROFORMA

1.	Name of the officer	
2.	Post held	
3.	Place of posting	
4.	Name of the sold article	
5.(i)	To whom the property is sold / is being sold	
(ii)	Relation with the Officer, if any	
6.	Name & Address of the purchaser/would be purchaser	
7.	Cost of the article sold/ to be sold	
8.(1) docu	In Case of a Vehicle ments):	(give details along with relevant
(a)	Type of the vehicle	
(b)	Price on which the vehicle is sold or is going to be sold	
8.(2)	In case of immovable prope	rty:
(a)	Location of property	
(b)	Details of property	
(c)	Total area	
9.	Mode of receiving payment (Cash /Draft /Cheque) Attach relevant document	
10.	Official relation with the purchaser	

11.	Details of the money received by the Officer		
alon	Officers are also requested to furnish the following documents g with the application:-		
1.	Copy of sale deed.		
2.	Copy of documents related to immovable property.		
3.	Copy of documents related to movable property.		
4.	Copy of valuation certificate, if property is got valued.		
5.	Copy of document showing transaction of amount.		
6.			
7.			
mov	[Documents applicable in case of selling out able/immovable property, are required to be enclosed]		
	DECLARATION		
	I,, hereby declare that the above		
men	tioned information, given by me are true to my personal		
knov	wledge & I shall be responsible for any dispute in this regard in		
futu	re.		
	(Signature with date)		

Circular

Subject:- Purchase of movable or immovable property by judicial officers.

It is noticed that the Judicial Officers who want to purchase movable or immovable property do not submit the complete application.

I am to enclose herewith a copy of proforma (with a request to circulate it to all the Subordinate Judges in your District) for submitting their application regarding purchasing/sale of immoveable/moveable property in the prescribed proforma.

By the order of Hon'ble the Chief Justice

sd/-

(R.L.Jhanwar)

Registrar (Inspection and Enquiry)

[High Court of Chhattisgarh Bilaspur, Circular No. 3960, dated 03-08-05]

PROFORMA

1.	Name of the officer			
2.	Post held			
3.	Place of posting			
4.	Name of the article			
5.	In whose name property is purchased			
6.	Relation with the officer			
7.	Name & Address of the dealer/seller			
8.	Cost of the article			
9.(1)	In Case of a Vehicle (give details along with relevant documents):			
(a)	Type of the vehicle			
(b)	Cost of the vehicle			
(c)	Registration fee			
(d)	Insurance fee			
(e)	Amount of Road Tax			
9.(2)	In case of immovable prop	perty:		
(a)	Location of property			
(b)	Details of property			
(c)	Total area			
10.	Source of the money, With relevant documents			

11.	Whether the article is purchased by taking loan	Yes/No		
	If yes, give the following d	etails along with relevant documents:		
(a)	Name of the Bank			
(b)	Amount of loan			
(c)	Mode of repayment			
(d)	Installment			
(e)	Amount of installment			
12.	Official relation with the dealer/seller			
13.	Details regarding Salary (attach salary slip):			
(a)	Gross Salary			
(b)	Total deduction			
(c)	Net Salary			
14.	Details regarding money paid by the officer:			
	Total cost of article			
	(-) Amount of loan			
	Rest of the money			
	Source of the rest money			

Officers are also requested to furnish the following documents along with the application:-

- 1. Copy of the saving bank account.
- 2. Copy of cash memo
- 3. Papers related to loan.
- 4. Registration paper of the Vehicle
- 5. Insurance certificate of the Vehicle
- 6. Copy of sale deed.
- 7. Copy of document related to immovable property
 Application in case of purchasing movable/immovable property.

DECLARATION

I,		hereby
declare	that the above mentioned information given by me are true	to my
personal	knowledge & I shall be responsible for any dispute in this reg	gard in
future.		

(Signature with date)